Statement

(a) Two Research Stations namely Central Muga and Eri Research Station, Titabar (Assam) and Regio al Tasar Research Station, Imphal (Manipur) have been set up by the Central Silk Board in the North-Eastern Region. The station at Titabar is headed by an Assistant Director with five research sections each headed by a Senior Research Assistant and other Junior supporting technical staff. The Imphal station is headed by a Deputy Director and has five scientific sections with the two Senior Research Officers and six senior Research Assistants and supporting junior technical staff.

(b) The research stations undertake programmes of research as approved by the Co-ordination Research Committee of the Central Silk Board and cover mainly the improvement of the host plants for eri and muga, evolution of improved high yielding races of eri and muga worms and introduction of improved techniques of rearing, reeling and spinning. The Regional Tasar Research Station at Imphal is primarily attending to the problems concerning the oak tasar development in the region for which there is great potential. The research projects undertaken by the station are problem oriented and deal with improving the emergence of moths, rearing methods, improving the reelability of the oak tasar Imphal station is also cocoons. The engaged in training of personnel at lower levels required by the States for manning their departmental activities.

12 NOON

١

REFERENCE TO THE PRIME MINISTER'S BROADCAST

श्री हर्षदेव मालत्रीय (उत्तर प्रदेश) : मान्यवर, मैं एक बात उठाना चाहता हूं....

SHRI MOHAMMAD YUNUS SALBEM (Andhra Pradesh): Sir, with your permission I want to bring to your notice that last night the Prime Minister has given an interview on the television ...

श्री उपसभापति ः माननीय सदस्य देखें, हमारे कुछ नियम हैं कि सदन में किस प्रकार से मामले उठाए जाने चाहिए

SHRI MOHAMMAD YUNUS SALEEM: Sir, at Zero Hour we are entitled to raise such questions. This is a very important question. You will kindly hear me. This is a very important matter.

श्री उपसभापति : पोइंट म्राफ झार्डर उठा रहे हैं श्री चौधरी, ग्रब वह बोलेंगे ।

SHRI MOHAMMAD YUNUS SALEEM: Sir, when the Parliament is sitting, the Prime Minister should have made the statement on the floor of the House first.

SHRI NRIPATI RANJAN CHOU-DHURY (Assam): Sir, I am on a point of order. I beg of you to permit me to say a few words. Sir, yesterday the Prime Minister has made a policy statement.

MR. DEPUTY CHAIRMAN: No, no. Listen to me.

SHRI NRIPATI RANJAN CHOU-DHURY: Sir, I am raising a point of order on his point. I am not raising any issue.

(Interruptions).

Sir, you kindly listen to me and then rule it out.

MR. DEPUTY CHAIRMAN: I will request the Members to kindly listen to me. If the point to be rais d is so important, they could at least have taken me into confidence and not spring a surp ise on me. I cannot say anything without knowing what point they want to raise. I will not come in the way of any Member raising any important matter. I will only see in what way it could be done. But I must be taken into confidence and we should co-operate in these matters. I would again request you to let me know the points which you want to raise and I will consider the ways and means by which they can be brought before the House.

SHRI MOHAMMAD YUNUS SALEEM: Sir, I concede that there has been an omission on our part but the question is of such a vital importance that it should be allowed to be raised and you should be fair to us. Sir, this is the question of privilege of the House, of which you are the custodian.

MR. DEPUTY CHAIRMAN: If it is a question of the privilege of the House, this is a very important matter, which should not be casually raised like this.

SHRI MOHAMMAD YUNUS SALEEM: Sir, you should permit me. I want to speak only for one minute. Sir, this is a very important matter. (Interruptions)

SHRI G. LAKSHMANAN (Tamil Nadu): I want to ask the hon. Members whether this behaviour of theirs is correct.

MR. DEPUTY CHAIRMAN: I request the hon. Members to give me in writing the points which they want to raise.

SHRI MOHAMMAD YUNUS SALEEM: Sir, I will abide by your advice.

PAPERS LAID ON THE TABLE

I. Accounts (1974-75) of the Central Silk Board and related papers

Il. Report (1975-76) of the Indian Stand rds Institution, New Delhi and related papers

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHA-RIA): Sir, I beg to lay on the Table the following papers: I. A copy (in English and Hindi) of Annual Accounts of the Central Silk Board for the year 1974-75 and the Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-131/77.]

II. A copy (in English and Hindi) of the Twenty-ninth Annual Report on the working of the Indian Standards Institution, New Delhi, for the year 1975-76, together, with the Audited Accounts. [Placed in Library. See No. LT-129/ 77].

The Cardamom (Amendment) Rules, 1976

SHRI MOHAN DHARIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Commerce Notification G.S.R. No. 2898, dated the 20th November, 1976, publishing the Cardamom (Amendment) Rules, 1976, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-15/77.]

- I. Report and Accounts (1975) of the New India Assurance Company Limited, Bombay and related papers.
- **II.** Report and Accounts (1975-76) of the Delhi Financial Corporation and related papers.
- III. Report (ending the 30th June, 1976 on the working of the Industiral Finance Corporation of India and related papers).

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to lay on the Table the following papers:

I. A copy (in English and Hindi) of the Fifty-seventh Annual Report and Accounts of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1975,

Þ